

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:4238  
ANSWERED ON:20.12.2011  
SHUNGLU COMMITTEE REPORT  
Bali Ram Dr.

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether the Shunglu Committee investigating the Commonwealth Games Projects has also inter-alia made recommendations to bring changes in the functioning of Comptroller and Auditor General and the Central Vigilance Commission;
- (b) if so, the details thereof;
- (c) whether the Government is contemplating to implement the report of the said committee;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (SHRI AJAY MAKEN)

(a)&(b) The High Level Committee (HLC) chaired by Shri V.K.Shunglu has made specific recommendations as per its Terms of References in its six Reports. These are on (1) Host Broadcasting (2) Commonwealth Games Village (3) City Infrastructure. (4) Games Venues (5) Organizing Committee (6) Organizing and Conduct of CWG, 2010. There is no recommendation regarding bringing changes in the functioning of Comptroller and Auditor General and the Central Vigilance Commission in these Reports. The HLC, after completion of its work, and, submission of its Reports, also made some suggestions with regard to the structure and functioning of some institutions/agencies.

(c)&(d) The Government has constituted a Group of Ministers (GOM) on 2nd August, 2011 under the chairmanship of Minister of Defence to (i) consider the views expressed by the concerned Ministries of the Government of India, the Government of the National Capital Territory of Delhi and their agencies on the finding and recommendations contained in the Reports of the High Level Committee (HLC) constituted to look into issues relating to organizing and conduct of the Commonwealth Games, 2010, and upon such consideration, arrive at a considered view on the various recommendations of the HLC; (ii) to recommend the future course of action on each of the recommendations of the HLC, which would included disciplinary, criminal and civil action against persons/agencies/contractors indicated in the Reports; and (iii) to recommend policies and guidelines for future conduct of similar events.

(e) Does not arise.